

and have submitted their reports during the period giving the dates of their submission of their reports;

(d) the names of such *ad-hoc* committees as are still functioning and the time by which they are expected to submit their reports; and

(e) the names of such bodies of permanent nature?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) to (e). No statutory or *ad hoc* bodies of a permanent nature have been set up by the Ministry of Communications since the 15th September, 1951 to date. A statement giving the other information required is laid on the Table of the House. [See Appendix VIII, annexure No. 3.]

STATUTORY AND NON-STATUTORY BODIES

790. Shri S. N. Das: Will the Minister of Health be pleased to refer to the answer given to unstarred question No. 169 asked on the 4th September, 1951 and state:

(a) the names of statutory and non-statutory bodies of permanent nature constituted since then up-to-date under the administrative control of the Ministry of Health giving the following information in each case—(i) date of the constitution, (ii) the recurring and non-recurring expenditure involved, (iii) provision for the audit of accounts, and (iv) the method of submission of the report of their activities;

(b) the names of such *ad-hoc* committees as were appointed during the same period giving the date of appointment;

(c) the names of such *ad-hoc* committees as have finished their work and have submitted their reports during the period giving the dates of their submission of their reports;

(d) the names of such *ad-hoc* committees as are still functioning and the time by which they are expected to submit their reports; and

(e) the names of such bodies of permanent nature and of advisory character that have been dissolved during the period?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) Name: The Central Council of Health.

(i) 9th August 1952.

(ii) There will be no non-recurring expenditure. The recurring expenditure which is likely to be quite small,

will depend on the number of meetings to be held every year, the places of meetings and the special staff which may be required.

(iii) By the Accountant General, Central Revenues, New Delhi.

(iv) Resolutions adopted by the Council.

(b) (1) Population Policy Committee. 7.4.52

(2) All-India Medical Institute Advisory Committee. 12.4.52.

(3) National Co-ordination Committee for Health Programmes. 7.3.52.

(c) Nil.

(d) As at (b) above. All the three committees are of an advisory nature and will not submit any report to Government. Copies of their proceedings will be submitted to Government after their meetings from time to time.

(e) Nil.

STATUTORY AND NON-STATUTORY BODIES

791. Shri S. N. Das: Will the Minister of Labour be pleased to refer to the answer given to unstarred question No. 209 asked on the 10th September, 1951 and state:

(a) the names of statutory and non-statutory bodies of permanent nature constituted since then up-to-date under the administrative control of the Ministry of Labour giving the following information in each case—(i) date of the constitution, (ii) the recurring and non-recurring expenditure involved, (iii) provision for the audit of the accounts, and (iv) the method of submission of the report of their activities;

(b) the names of such *ad-hoc* committees as were appointed during the same period giving the date of appointment;

(c) the names of such *ad-hoc* committees as have finished their work and have submitted their reports during the period giving the dates of their submission of their reports;

(d) the names of such *ad-hoc* committees as are still functioning and the time by which they are expected to submit their reports; and

(e) the names of such bodies of permanent character that have been dissolved during the period?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (e). A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 4.]